

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA/050/00024/2020**

Date of Order: 16.01.2020

C O R A M

HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER

Sona Lal Kumar Sah, S/o Late Feku Sah, Village- Pilui, P.O.- Daudpur, District- Saran.



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Applicant.

By Advocate: - Mr. J.K. Karn

-Versus-

1. The Union of India through the D.G. Cum Secretary, Department of Posts, Dak Bhawan, New Delhi- 110001.
2. The Chief Postmaster General, Bihar Circle, Patna- 800001.
3. The Asstt. Director (Staff & Recruitment), O/o the Chief Postmaster General, Bihar Circle, Patna- 800001.
4. The Sr. Superintendent of Post Offices, Saran Division, Chapra- 841301.

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Respondents.

By Advocate: - Shri T.N. Thakur

O R D E R
[ORAL]

Dinesh Sharma, A.M.:- In the instant OA, the applicant has prayed for declaring order dated 17/12.09.2019 (Annexure A/1) as erroneous, motivated and bad in law and for quashing the same. He has also requested for directing the respondents to reconsider and decide the claim of the applicant for appointment on compassionate ground by convening a review/special CRC in terms of order dated 19.03.2009 passed by this Tribunal in OA 777/2017 (Annexure A/4).

2. The matter was heard at the admission stage. This Tribunal had directed the respondents to consider the application of the applicant for appointment on compassionate ground in the next CRC. By Annexure A/1 order the respondents have informed the applicant that his case will be placed before the next CRC to be held in the year 2020 against the vacancy for the year 2019. This order *prima facie* is in full compliance of the order of this Tribunal dated 19.03.2019. The learned counsel for the applicant argued that the respondents should have considered the case of the applicant in the year 2019 itself and thus the order at Annexure A/1 is not in compliance of this Tribunal's earlier order.

3. After hearing the arguments at the admission stage, it is clear that either the letter dated 17.09.2019 (Annexure A/1) should be considered as compliance of this Tribunal's earlier order dated 19.03.2019 in which case there can be no further cause of action by the applicant and there would be no need to file this OA. However, if the applicant feels that Annexure A/1 is not in full compliance of this Tribunal's order he should take appropriate action for ensuring this compliance instead of filing another OA to seek the same remedy. Since the OA is seeking the same relief as was already granted to the applicant, no purpose will be served by admitting this OA. Hence, it is dismissed at the admission stage itself. No costs.

[Dinesh Sharma]
Administrative Member

Srk.

